(b) and (c) Do not arise.

Reconstruction of the Jawahar Lal Nehru Port Trust Board

- 2249. SHRI YASHWANT SINHA: Will the Minister of SURFACE TRANSPORT be pleased tosae:
- (a) when the first Board of the Jawaharlal Nehru Por Trus, formerly have Nhava Sheva Port Trust, was constitu ed;
- (b) at what in ervals it is required to be reconstituted under the provisions of the Major Poit Trus is Act, 1963 :
- (c) wha sections of people are to be represented on the Board and in wha manner:
- (d) what were the reasons for which the Board has not been reconstituted as required under the law; and
- (e) by whon the next Board is likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The first Board of Jawaharlal Nehru Port Trust was constituted on 31.5.1982

- (b) There is no time limit for the first Board to be reconstituted.
- (c) In the reconstituted Board, besides Chairman & Deputy Chairman, Represen a ives/Elec ed presen a ives may be appoin ed by the Governmen by No ification in official Gaze e from amongst the following Sections :-
 - (i) Labour employed in the Port.
 - (ii) The Mercan ile Marine. (iii) Cus oms Department

 - (iv) Concerned Sae Governmen's.
 - (v) Defence Services.
 - (vi) Indian Railways.
 - (vii) Shipowners.
 - (viii) Owners of sailing vessels.
 - (ix) Shippers.
- (x) Such other interests as in the opinion of he Cen ral Government ought to be represented in the Board.

The maximum number of such trus ces can be 19 in case of Bombay.

Calcutta and Madras and 17 in case of other Port Trusti.

(d) and (e) Does not arise since, the Mejor Port Trusts Act, 1963 does not impose any time limit for the first Board.

Criterion for accrual of funds under Central Road Fund

2250. SHRI SOM PAL: DR. NAUNIHAL SINGH:

Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether there is any uniform criterion for accrual of funds to various States under the Central Road Fund:
- (b) if so, what are the details thereof :
- (c) what is the share fixed for various States under this formula
- (d) what had been the actual accruals under this scheme to different States during the last three years;
- (e) whe her there are any arrears under this head :
- (f) if so, what are the details thereof and the reasons therefor; and
- (g) by when these arrears proposed o be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF SUR-FACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) 10 (c) Yes, Sir. The Central Road Fund derives is revenue out of the levy on consump ion of petrol in different Sares a he rate of 3.5 paise per litre as per Old Resolution. Since the consumption of petrol varies from State to State. the accruals for the various States under Central Road Fund also vary accordingly.

(d) o (g) The Parliament had adopted a Revised Resolution about augmentation of the Central Road

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Fund in 13-5-1988. However, actual accruals on this basis have not taken place so far. Statewise accruals under Central Road Fund during last three years as per the Old Resolution are indicated in the statement attached.

Statement

Accrual of funds under Central Road Fund

(Rs.	in	lacs)

Accruals for the last three years

181.78

4-32

S.N			(89-90. 90-91 and 91-92)		
1	Andhra Pradesh				
2	Arunachal Pracesh			10.07	
3	Assam			83.83	
4	Biher -	-		198.94	
5	G. a			31.17	
6	Gujarat			399.76	
7	Haryana			149.12	
8	Himachal Pradesh			27 82	
9	Jammu & Kashmi	r ·		41 - 59	
10	Karnataka			313.01	
11	Kerala	-	-	213.26	
12	Madhya Praciesh			235.53	
13	Maharashtra			836 80	
14	Manipur			15.82	
15	Meghalaya .			20.13	
16	Mizoram	٠	•	9 - 20	
17	Nagaland			18.19	
18	Orissa	-		76 - 71	
19	Punjab	•		306.70	

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Rajasthan

Sikkim

	2			3 :
	Tamil Nadu			
23	Tripura			10.07
24	Uttar Praciesh			478.92
25	West Bengal			215.20
26	A & N Island			2.88
27	Chandigath			36.92
28	Dadra & Naga	ar Ha	veli	2.88
29	Daman & Diu			1.44
30	Dalni -			488 04
31	Lakshadweep		-	
32	Pondicherry			12.94

दिल्ली परिवहन निगम का पुनस्क्वार

2 251. श्री शांति स्वागी : भी प्रमोद महाजन : भी बीरेन जे. शाह :

क्या जल भूतल परिवहन मंत्री यह इतानें की क्रमा करेंगे कि

- (क) क्या सरकार दिल्ली **परिवहन** निगम को एक प्राइवेट लिमिटेड कंपनी में बदलने और साथ ही इसकी भारी प्रशास-निक ग्रांधारभत संरचना को कम करने का विचार रखती है;
- (ख) क्या सरकार दिल्ली परिवहन निगम को हो नहें सतत वित्तीय बाटों को ध्यान में रखते हुए उसका पुनवदार करने का विचार रखती है
- (ग) यदि हा, तो उसका ज्यारा क्या है, और पिछले तीन वर्षों के दौरान दिल्ली परिवहन निगम द्वारा दर्षवार कितना घाटा उठाया गया भीर उसके क्याकारण है;